

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH**

OA/310/00213/2019

Dated Tuesday, the 5th day of March, 2019

PRESENT

Hon'ble Mr.R.Ramanujam, Administrative Member

V.Elumalai
S/o.Veerasamy,
No.7, Gowtham Illanm Renganatha Nagar-1,
Grace Avenue, Salaiyur,
Chennai 600 073.

...Applicant

By Advocate M/s P.Ayyamperumal

Vs.

1. The Secretary (Tourism),
Ministry of Tourism,
Government of India,
Transport Bhavan,
No.1, Parliament Street,
New Delhi 110 001.

...Respondents

By Advocate Mr.Kishore Kumar

ORDER**Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent to sanction one increment to the applicant for the completed period of one year with consequential pensionary relief and thus render justice.”

2. It is submitted by the learned counsel for the applicant that the applicant made Annexure A-5 representation dated 05.12.2018 regarding his grievance which is still pending with the authorities.

Accordingly, the applicant would be satisfied if the competent authority is directed to consider the same and pass appropriate orders within a time limit to be set by the Tribunal.

3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, the Annexure A-5 representation of the applicant dated 05.12.2018 is directed to be considered by the competent authority in accordance with the relevant rules. A reasoned and speaking order shall be passed

within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above directions at the admission stage.

**(R.RAMANUJAM)
MEMBER (A)
05.03.2019**

M.T.